

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition for Special Leave to Appeal (C) No. 11118/2018

(Arising out of impugned final judgment and order dated 27-04-2017 in SAD No. 378/2012 passed by the High Court Of Judicature At Allahabad)

THE STATE OF UTTAR PRADESH & ANR.

Petitioner(s)

VERSUS

CLASS IV EMPLOYEES ASSOCIATION HIGH COURT & ORS. Respondent(s)

Date :28-01-2019 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE A.M. KHANWILKAR
HON'BLE MR. JUSTICE AJAY RASTOGI

For Petitioner(s) Mr. Ardhendumauli Kumar Prasad, AOR

For Respondent(s) Mr. Kavın Gulati, Sr. Adv.
Ms. Radhika Gautam, AOR

Mr. Sunny Choudhary, AOR

UPON hearing the counsel the Court made the following
O R D E R

Counsel appearing for the State as well as the High Court submit that an attempt will be made to convene a meeting of the concerned authorities as predicated in penultimate paragraph of the impugned judgment, to find some solution to the issues on hand.

List the matter on a non-miscellaneous day after four weeks.

[Charanjeet Kaur]
A.R. -cum-P.S.

[Vidya Negi]
Court Master(NSH)